

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

ITEM NO.33

Petition(s) for Special Leave to Appeal (C) No(s). 24919/2026

[Arising out of impugned final judgment and order dated 02-07-2026 in WPL No. 16257/2026 passed by the High Court of Judicature at Bombay]

M.I.G. ADARSH NAGAR CO-OPERATIVE HOUSING SOCIETY LIMITED

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

IA No. 209248/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 209250/2026 - EXEMPTION FROM FILING O.T.

IA No. 209257/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 209255/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

WITH

SLP(C) No. 25434/2026 (IX)

IA No. 213962/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 213963/2026 - EXEMPTION FROM FILING O.T.

SLP(C) No. 25134/2026 (IX)

IA No. 211747/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 211752/2026 - EXEMPTION FROM FILING O.T.

ITEM NO.35

Petition(s) for Special Leave to Appeal (C) No(s). 25784/2026
[TO BE TAKEN UP ALONG WITH ITEM NO. 33 I.E. SLP(C) No. 24919/2026]

IA No. 217829/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 217828/2026 - EXEMPTION FROM FILING O.T.

Date : 29-07-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Chander Uday Singh, Sr. Adv.
Mr. Santosh Krishnan, AOR
Ms. Katyayani Suhrud, Adv.
Ms. Bidya Mohanty, Adv.
Mr. Abhishek Kalaiyarasan, Adv.

Mr. Guru Krishna Kumar, Sr. Adv.
Mr. Shyam Mehta, Sr. Adv.
Ms. Deeksha Jani, Adv.
Mr. Rohan Talwar, Adv.
Mr. Ashwin K, Adv.
Mr. Vishesh Goel, Adv.
Ms. Narain Rashika Ashok, AOR

Mr. Shyam Divan, Sr. Adv.
Ms. Prachi Tatake, Adv.
Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Raghav, Adv.
Mr. Adith, Adv.
Mr. Ankur Savadikar, Adv.
Mr. Kartik Sharma, Adv.

Mr. Navin Pahwa, Sr. Adv.
Mr. Asav Rajan, Adv.
Mr. Nidhi Singh, Adv.
Mr. Devang Shrotriya, Adv.
Mr. Kashish Chadha, Adv.
Mr. Ravi Sehgal, AOR
Ms. Roopali Lakhotia, Adv.
Mr. Adithya S. Nair, Adv.

For Respondent(s) :Mr. Tushar Mehta, Solicitor General
Mr. Dhruv Mehta, Sr. Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.
Mr. Keith Varghese, Adv.
Mr. Aditya Krishna, Adv.
Ms. Sushmita Pandey, Adv.
Ms. Arunima Das, Adv.
Mr. Ashwin Arun Hirulkar, Adv.
Ms. Kunika Bansal, Adv.

Mr. Avi Tandon, Adv.
Mr. Raman Misra, Adv.
Ms. Meghna Tandon, AOR
Mr. Huzefa Nasikwala, Adv.
Ms. Debashree Mandpe, Adv.
Mr. Ami Tandon, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Balbir Singh, Sr. Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mrs. Devanshi Singh, Adv.
Mr. Samrat Krishnarao Shinde, AOR
Ms. Preetika Shukla, Adv.
Ms. Sushmita Pandey, Adv.
Mr. Pratyush Kalro, Adv.
Mr. Danish Iqbal, Adv.
Mr. Abhishek Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

All the respondents are represented on caveat.
Let counter affidavit be filed within a week.
Rejoinder affidavit be filed within one week
thereafter by the learned counsel for the
petitioner(s).

List on 13th August, 2026 to be listed
immediately after the fresh matters. Till then, the
work order shall not be issued.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR